

**GOVERNMENT OF INDIA  
LABOUR AND EMPLOYMENT  
LOK SABHA**

UNSTARRED QUESTION NO:713

ANSWERED ON:06.12.2004

RELAXING EMIGRATION RULES

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**Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:**

- (a) whether the Government is actively considering to ease the emigration rules;
- (b) if so, the details in this regard;
- (c) whether the Indian workers in foreign countries particularly in Gulf countries are likely to be protected by this relaxation; and
- (d) if so, by when the proposal is likely to be implemented?

**Answer**

MINISTER OF LABOUR AND EMPLOYMENT(SHRI K. CHANDRASEKHAR RAO)

(a) to (d): Yes Sir. After a comprehensive review, the benchmark for obtaining passports with `Emigration Check Not Required (ECNR)` endorsement has been lowered from graduation to 10+2 class pass. Further, the mandatory requirement of production of Demand Letter and Power of Attorney from the foreign employers is being withdrawn w.e.f. 17.01.2005.

Indian, workers seeking employment abroad, particularly in Gulf countries are expected to be better protected by the liberalisation of emigration procedures.